



SBI Life Insurance Company Limited
Regulated by IRDA Registration Number: 111

**POLICY
DOCUMENT**

SBI LIFE – SMART WEALTH BUILDER

UIN: 111L095V01

(A UNIT-LINKED, NON-PARTICIPATING PLAN)

IN THIS POLICY, THE INVESTMENT RISK IN INVESTMENT PORTFOLIO IS BORNE BY THE POLICYHOLDER.



Policy Schedule

Your Policy

Welcome to your **SBI Life – Smart Wealth Builder** policy and thank you for preferring **SBI Life Insurance Company Limited** to provide you with insurance solutions. The UIN allotted by IRDA for this product is 111L095V01

The information you have given in your proposal form, personal statement together with any reports or other documents and declarations form part of this contract of insurance with us. Your policy document, comprising this policy schedule along with the policy booklet and any endorsements, is evidence of the contract. You should read these documents carefully to make sure that you are satisfied with the terms and conditions of the policy. Please keep them in a safe place.

SBI Life - Smart Wealth Builder provides an insurance-cum-investment solution. The value of the units allocated under your policy, after deducting the applicable charges, will be dependent on the investment performance of the funds of SBI Life, as chosen by you. Your policy does not share in the profits or surplus of the Company.

In return for your premiums we will provide benefits as described in the following pages of the policy document. The benefits available under this policy are subject to the payment of premiums as and when due.

The benefits will be paid to the persons entitled as set out in the policy document, on proof to our satisfaction, of such benefits having become payable and of the title of the persons claiming the payments.

Please communicate any change in your mailing address or any other communication details as soon as possible.

If you require further information, please contact us or the Agent/ Facilitator mentioned below.

Agent/Facilitator Details: <<name>> <<code>>
<< mobile number or landline number if mobile not available>>

Identification	
1. Policy Number	<<as allotted by system>>
2. Proposal No.	<< from the proposal form >>
3. Proposal Date	<<dd/mm/yyyy>>



4. Customer ID	<< as allotted by system >>
----------------	-----------------------------

Personal information	
----------------------	--

5. Name of the Life Assured	<< Title / First Name / Surname of the life assured >>	
6. Name of Proposer / Policyholder	<< Title / First Name / Surname of the policyholder >>	
7. Date of Birth	Life Assured	Policyholder
	<< dd/mm/yyyy >>	<< dd/mm/yyyy >>
8. Age at entry	Life Assured	Policyholder
9. Gender	Life Assured	Policyholder
	<< Male / Female >>	<< Male / Female >>
10. Mailing Address	<< Address for communication >>	
11. Telephone Number with STD Code		
12. Mobile Number		
13. E-Mail ID of the Policyholder	<< E-Mail ID of the policyholder >>	

Nomination		
------------	--	--

14. Name of the Nominee(s)	Relationship with the life assured	Age
15. Name of the Appointee(s)	Relationship with nominee	Age

Important dates	
-----------------	--

16. Date of commencement of policy	<< dd/mm/yyyy >>
17. Date of commencement of risk	<< dd/mm/yyyy >>
18. Policy anniversary date	<< dd/mm >>
19. Premium due dates	<< >>
20. Date of maturity of policy	<< dd/mm/yyyy >>

Basic policy information	
21. Sum Assured Multiplier Factor (SAMF)	
22. Premium frequency	
23. Installment premium (Rs.)	
24. Basic sum assured (Rs.)	

Policy Details						
Benefit	Sum Assured (Rs.)	Term (Years)	Premium Paying Term (Years)	<< Premium Frequency >> Installment Premium (Rs.)	Due Date of Last Premium	Date of Maturity / Cover End Date
Policy Details					<< dd/mm/yyyy >>	<< dd/mm/yyyy >>

- We would recover service tax and cess, as applicable, along with the charges.

- Service tax is currently payable @ 12.00%, Education Cess @ 2.00% of service tax and Secondary and Higher Education cess @ 1.00% of service tax. The effective rate works out to 12.36%.

- The rates of Service tax, cess and any other taxes payable may vary as per the taxation laws, as amended/revised from time to time.

Fund Options	
Fund Name	Fund Allocation for Premium in %
Equity Fund (SFIN : ULIF001100105EQUITY-FND111)	<<% or N.A.>>
Equity Optimiser Fund (SFIN : ULIF010210108EQTYOPTFND111)	<<% or N.A.>>
Growth Fund (SFIN : ULIF003241105GROWTH-FND111)	<<% or N.A.>>
Balanced Fund (SFIN : ULIF004051205BALANCFD111)	<<% or N.A.>>
Bond Fund (SFIN : ULIF002100105BONDULPFND111)	<<% or N.A.>>



Money Market Fund (SFIN : ULIF005010206MONYMKTFND111)	<<% or N.A.>>
Top 300 Fund (SFIN : ULIF016070110TOP300-FND111)	<<% or N.A.>>
Total	100%

In the above table, "N.A." stands for Not Applicable

<<

Applicable clauses

>>

<< To be printed only when the policyholder is staff member

We will award the following additional allocation to you.

Additional allocation	
Year	Additional allocation percentage

>>

Signed for and on behalf of **SBI Life Insurance Company Limited,**

Authorised Signatory			
Name			
Designation			
Date		Place	



The stamp duty of Rs <<...>> (Rupees.....only) paid by pay order, vide receipt no. <<.....>> dated << >>. Government notification Revenue and Forest Department No. Mudrank <<.....>> dated <<.....>>.

<< Digital Signature >>

(Signature)
Proper Officer

***** End of Policy Schedule *****

v.Actl.2.0

Policy Booklet

Table of Contents

1	Your Policy Booklet	15
2	Definitions	15
3	Abbreviations	18
4	Policy Benefits.....	18
4.1	Death Benefit.....	18
4.2	Maturity	18
4.3	Partial Withdrawal of Fund	19
4.4	Surrender	19
5	Guaranteed Additions	20
6	Discontinuance of premiums	20
7	Revival.....	21
8	Premiums	22
8.1	Premium	22
9	Premium Re-direction.....	22
10	Funds	22
10.1	The Fund.....	22
10.2	Fund Options	22
10.3	Introduction of New Fund Options	24
10.4	Fund Closure	24
11	Units	24
11.1	Creation of Account.....	24
11.2	Allocation of Units	24
11.3	Redemption of Units.....	24
11.4	Calculation of NAV.....	24
11.5	Date of NAV for Allocation, Redemption and Cancellation of Units	25
12	Switching.....	25
13	Charges.....	26
13.1	Policy Administration Charges.....	26
13.2	Fund Management Charges	26
13.3	Discontinuance Charges	26
13.4	Premium Allocation charges.....	27
13.5	Switching Charges.....	27

13.6	Partial Withdrawal Charges.....	27
13.7	Premium Re-direction charges	27
13.8	Mortality Charges	27
13.9	New services and revision of charges.....	28
13.10	Miscellaneous Charges	28
14	Change in Sum Assured	28
15	Claims.....	29
15.1	Death Claim.....	29
15.2	Maturity Claim	29
15.3	Surrender claim	29
16	Termination	30
17	General Terms	30
17.1	Free-look Period	30
17.2	Suicide exclusion.....	30
17.3	Policy loan.....	30
17.4	Nomination.....	30
17.5	Assignment.....	30
17.6	Non-disclosure	31
17.7	Grace period	31
17.8	Misstatement of age.....	31
17.9	Participation in profits	31
17.10	Taxation.....	31
17.11	Automatic transfer of rights for minor Life Assured.....	31
17.12	Date formats	32
17.13	Electronic transactions.....	32
17.14	Communications.....	32
18	Complaints.....	32
18.1	Grievance redressal procedure.....	32
19	Relevant Statutes	33
19.1	Governing laws and jurisdiction.....	33
19.2	Section 41 of the Insurance Act 1938.....	33
19.3	Section 45 of the Insurance Act 1938.....	33
19.4	Provision 12 (1) of Redressal of Public Grievances Rules, 1998	33
19.5	Provision 13 of Redressal of Public Grievances Rules, 1998.....	33
20	Index.....	34

1 Your Policy Booklet

This is your policy booklet containing the various terms and conditions governing your policy. This policy booklet should be read along with the policy schedule.

2 Definitions

These definitions apply throughout your policy document.

The definitions are listed alphabetically. Items marked with † alongside are mentioned in your policy schedule.

Expressions	Meanings
1. Accumulated Value of Discontinued Policy Fund	is the fund value of the discontinued policy fund. This will however be subject to a minimum guaranteed return of 4% per annum or as prescribed in the prevailing regulation
2. Age	is the age last Birthday i.e. the age is in completed years
3. Age at Entry †	is the age last Birthday on the Date of Commencement
4. Allocation Charge or Premium Allocation Charge	is the percentage of Premium that would not be utilized to purchase units
5. Allocation Percentage	is the percentage of Premium that will be invested in the chosen funds
6. Annualized Premium	is the total amount of Premium payable in a Policy Year. It applies only to Regular Premium and LPPT policies
7. Applicable Partial Withdrawal (APW)	is equal to partial withdrawals, if any, during the last 2 years immediately preceding the death of the Life assured if the age of the life assured at death is less than 60 years of age or all the partial withdrawals made after the life assured's attaining the age 58 years if the age of the life assured at death is equal to or more than 60 years; as the case may be.
8. Appointee †	is the person who is so named in the proposal form or subsequently changed by an Endorsement, who has the right to give a valid discharge to the policy monies in case of the death of the Policyholder before the maturity of the policy while the Nominee is a Minor
9. Assignee	the person to whom the rights and benefits are transferred by virtue of assignment under section 38 of the Insurance Act, 1938
10. Birthday	is the conventional Birthday. If it is on 29 th February, it will be considered as falling on the last day of February
11. Business Day	is our working day
12. Complete Withdrawal	is same as surrender
13. Chosen Funds	are the fund types opted for, by the policyholder out of the available fund options
14. Date of Allocation	is the date on which the Premium net of Allocation Charges is invested in the Fund Options
15. Date of Commencement of Policy †	is the start date of the policy
16. Date of Commencement of Risk †	is the date from which the insurance liability arises.
17. Date of Discontinuance	is the date on which we receive a communication from you requesting for surrender of the policy or discontinuance of the policy or the date before which you should exercise an option as to whether you wish to withdraw from the policy or you wish to revive the policy after the issue of notice of discontinuance, whichever is earlier.
18. Date of Maturity †	is the date on which the benefits terminate on expiry of the Policy Term
19. Date of Revival	is the date on which we receive your Premium during the Revival Period
20. Death Benefit	is the amount payable on death of the life assured
21. Discontinuance	- is the state of the policy that could arise on account of surrender of the policy or non-payment of renewal premium before the expiry of the Discontinuance Notice Period. If after the lock in period, the policyholder opts to revive the policy within a period of two years, the policy will be deemed not to be in a state of discontinuance - is not applicable to single premium policies

Expressions	Meanings
22. Discontinuance Charges	<ul style="list-style-type: none"> - is a charge levied when a policy is Discontinued or Surrendered - is either <ul style="list-style-type: none"> -a percentage of Annualised Premium for regular and limited premium policy and a percentage of Single Premium for single premium policy or -a percentage of Fund Value as on the Date of Discontinuance / surrender or -a fixed amount
23. Discontinuance Notice	is a notice we will send you within a period of 15 days from the date of expiry of Grace Period in case we do not receive your due Premium. Non receipt of notice of discontinuance shall not be construed as a breach of contractual obligation on the part of the company.
24. Discontinuance Notice Period	is a period of 30 days from your receipt of the Discontinuance Notice
25. Discontinued Policy Fund	is the segregated fund we set aside and is constituted by the Fund Value of Discontinued policies after deduction of applicable Discontinuance Charges
26. Endorsement	is a change in any of the terms and conditions of the policy, agreed to or issued by us, in writing
27. First Year Premium	is the total of premiums due and payable in first Policy Year
28. Free-look Period	is the period during which the you have the option to return the policy and cancel the contract
29. Fund Management Charge	is the deduction made from the fund at a stated percentage before the computation of the NAV of the fund
30. Fund Options [†]	are the different funds available for investment
31. Fund Value	is the product of the total number of units under the funds and the corresponding NAVs
32. Grace Period	is the period beyond the premium due date when the policy is treated as in-force
33. In-force	is the status of the policy when all the due premiums have been paid or the policy is not in a state of discontinuance
34. Installment Premium [†]	is the same as 'Premium'
35. Instrument	cheque, demand draft, pay order etc.
36. Life Assured [†]	is the person in relation to whom the Life insurance cover and other benefits is granted
37. Lock-in Period	is a period of five consecutive years starting from date of commencement of risk during which Discontinuance / Surrender Value is not payable.
38. Maturity Benefit	is the benefit payable on maturity
39. Minor	is a person who has not completed 18 years of age.
40. Mortality Charges	are the charges recovered for providing life insurance cover
41. Nominee [†]	the person who is named as the Nominee in the proposal form or subsequently changed by an Endorsement, as per Section 39 of the Insurance Act, 1938, who has the right to give a valid discharge to the policy monies in case of the death of the Life Assured during the term of the policy, if such nomination is not disputed.
42. Non-participating	means the policy does not have a share in our profits
43. Our, Us, We [†]	SBI Life Insurance Company Limited or its successors We are regulated by the Insurance Regulatory and Development Authority (IRDA). The registration number allotted by the IRDA is 111.
44. Paid-up	is the status of policy opted by you in which no further premiums are payable and the insurance cover continues with reduced sum assured called as Paid-up sum assured. During the paid-up period, mortality charges (on the paid-up SAR), FMC, policy administration charges would be deducted
45. Paid-up sum assured	is equal to the sum assured multiplied by the ratio of total number of premiums paid to the original number of premiums payable as per the terms and conditions of the policy
46. Policy Administration Charges	a charge of a fixed sum which is applied at the beginning of each policy month by cancelling units for equivalent amount
47. Policy Anniversary	is the same date each year during the Policy Term as the Date of Commencement of Policy. If the Date of Commencement of Policy is on 29 th of February, the Policy Anniversary will be taken as the last date of February

Expressions	Meanings
48. Policy Document	means the policy schedule, policy booklet, endorsements (if any), other written agreements (if any) mutually agreed by you and us during the time your policy takes effect.
49. Policy Month	is the period from the Date of Commencement, to the date prior to the corresponding date in the following calendar month or similar periods thereafter beginning from the dates in any calendar month corresponding to the Date of Commencement. If the said corresponding date is not available in a calendar month, then the last day of the calendar month will be taken for this purpose
50. Policy Term †	is the period, during which the contractual benefits are payable. The Settlement benefits, if chosen, are payable after the Policy Term
51. Policy Year	is the period between two consecutive Policy Anniversaries
52. Policyholder †	is the owner of the policy and is referred to as the proposer in the proposal form. The Policyholder need not necessarily be the same person as the Life Assured.
53. Premium Frequency †	Single, Yearly
54. Premium Paying Term †	is the period, in years, over which premiums are payable
55. Premium †	is the contractual amount payable by the Policyholder to secure the benefits under the contract
56. Regular Premium	is the Installment Premium payable over the Premium Paying Term at the chosen Premium Frequency
57. Revival	is the process of restoring the benefits under the policy which are otherwise not available due to non-payment of premiums on due dates, resulting in the discontinuance of the policy
58. Revival Period	is a period of two years from the date of discontinuance
59. Re-direction	is the change in allocation percentage of future premiums
60. Settlement installment	is the amount of each installment receivable during the Settlement Period
61. Settlement Option	is the option to receive the maturity benefits spread over a chosen period
62. Settlement Period	is the chosen period over which the maturity benefit is payable on exercising of the Settlement Option
63. Settlement Year	One year period during the Settlement Period, starting from Date of Maturity
64. Single Premium †	is the premium payable at the start of policy with no further obligation
65. Sum Assured Multiplier Factor (SAMF) †	is the multiple applied on the Single or Annualized Premium to arrive at the Sum Assured.
66. Sum Assured †	the guaranteed amount payable under the Policy, upon the happening of insured events.
67. Surrender	is the voluntary termination of the contract by the Policyholder.
68. Surrender Value	is the amount of benefit payable to the Policyholder upon request for Surrender of the policy.
69. Survival Benefit	is the benefit that depends on survival of the Life Assured.
70. Switching	is the process of changing the allocation percentage of existing funds
71. Switching Charge	is the charge applicable on Switching
72. Term †	is same as “Policy Term”.
73. Underwriting	-is the process of classification of lives into appropriate homogeneous groups based on the risks covered. -based on underwriting, a decision on acceptance of cover as well as an appropriate charges/premium is taken.
74. Unit-linked	in a Unit-linked policy, the value of units in Chosen Funds will vary based on market price of the underlying assets and the investment risk is borne by the Policyholder.
75. Units	are identical subset of the funds’ assets and liabilities as the fund is divided into a number of equal units.
76. Valuation Date	is the Date of calculation of NAV.
77. You †	is the person named as the Policyholder.

3 Abbreviations

‘These abbreviations bear the meanings assigned to them elsewhere in the Policy Booklet’.

Abbreviation	Stands for
APW	Applicable Partial Withdrawal
ECS	Electronic Clearance System
FMC	Fund Management Charges
FV	Fund Value
IRDA	Insurance Regulatory and Development Authority
LPPT	Limited Premium Payment Term
NAV	Net Asset Value, per unit
Rs.	Indian Rupees
SAMF	Sum Assured Multiplier Factor
SAR	Sum-at-risk
UIN	Unique Identification Number (allotted by IRDA for this product)
ULIP	Unit Linked Insurance Plan

4 Policy Benefits

Policy benefits contain the following:

4.1 Death Benefit

In case of death of the life assured,

4.1.1 In case of death while the policy is in-force, we will pay the highest of the following:

- 4.1.1.1 Your Fund Value as on the date of death intimation or
- 4.1.1.2 Sum Assured less Applicable Partial Withdrawals (APW), if any or
- 4.1.1.3 105% of the total Premiums paid till date of intimation of death

4.1.2 In case of death while policy is in paid-up status, we will pay the highest of the following:

- 4.1.2.1 Your Fund Value as on the date of death intimation or
- 4.1.2.2 Paid-up Sum Assured less Applicable Partial Withdrawals (APW)

4.1.3 In case the death intimation is received after the Date of Discontinuance,

- 4.1.3.1 If death has occurred on or before the Date of Discontinuance, we will pay
 - 4.1.3.1.1 Same death benefit as stated in 4.1.1.
- 4.1.3.2 If death has occurred after the Date of Discontinuance, we will pay
 - 4.1.3.2.1 Accumulated Fund Value of your discontinued policy fund at the time of intimation of claim to the company.

4.2 Maturity

4.2.1 Maturity Benefit

We will pay your Fund Value or the discontinued fund value as maturity benefit, You can choose one of the following two options to receive the maturity benefit:

- 4.2.1.1 A lump-sum amount of your Fund Value as on the Date of Maturity or
- 4.2.1.2 Amounts payable as per the Settlement Option.

4.2.2 Settlement Option

- 4.2.2.1 You should write to us at least 60 days and not before 365 days prior to Date of Maturity, to exercise this option.
- 4.2.2.2 We will then pay the maturity benefit in instalments.
- 4.2.2.3 You are required to select the number of years over which you want to receive the payments and the frequency of payment which can be yearly, half-yearly, quarterly or monthly.

- 4.2.2.4 You can choose a Settlement Period of 2, 3, 4 or 5 years.
- 4.2.2.5 You can choose settlement frequency as yearly, half-yearly, quarterly or monthly.
- 4.2.2.6 We will make the first payment on the first day of the first Settlement Year and the further payments will be made at the beginning of each year, half-year, quarter or month depending on the chosen settlement frequency.
- 4.2.2.7 We will calculate each settlement instalment as the then available Fund Value divided by number of outstanding instalments including the instalment due then.
- 4.2.2.8 The last instalment would be the then available fund value.
- 4.2.2.9 During the Settlement Period
 - 4.2.2.9.1 The Fund Value will remain invested in the funds existing as on the Date of Maturity.
 - 4.2.2.9.2 The investment risk will continue to be borne by you.
 - 4.2.2.9.3 We will pay you the instalments only through ECS if you have chosen Half-yearly, Quarterly or Monthly settlement frequency for payment.
 - 4.2.2.9.4 For payment, we will redeem the units from each fund based on the percentage of that fund to the total Fund Value as on the date of payment
 - 4.2.2.9.5 You can ask for full payment of remaining Fund Value at any time
 - 4.2.2.9.6 We will not deduct any charges except FMC
 - 4.2.2.9.7 We will not allow any partial withdrawal
 - 4.2.2.9.8 We will not allow any switching between funds
 - 4.2.2.9.9 In case of death of the Policyholder, we will pay the then available Fund Value

4.3 Partial Withdrawal of Fund

You can withdraw your fund partially during the policy term. Such withdrawals will be subject to all of the following:

- 4.3.1 Life Assured is aged 18 years or above.
- 4.3.2 You can withdraw from the 6th Policy Year.
- 4.3.3 We will allow maximum two partial withdrawals in one policy year, out of which one would be free.
- 4.3.4 You cannot carry forward unused free partial withdrawals to subsequent Policy Years.
- 4.3.5 We will charge of Rs. 100 per withdrawal in excess of free partial withdrawal.
- 4.3.6 We will deduct the partial withdrawal charges from the partial withdrawal amount.
- 4.3.7 During entire Policy Term, we will allow,
 - 4.3.7.1 five partial withdrawals if your Policy Term is 10 years or below.
 - 4.3.7.2 ten partial withdrawals if your Policy Term is above 10 years
- 4.3.8 The partial withdrawals are expressed as a percentage of the Fund Value at the time of the partial withdrawal
- 4.3.9 You can withdraw
 - 4.3.9.1 a minimum amount of Rs. 5,000.
 - 4.3.9.2 a maximum amount of 15% of the available Fund Value as on withdrawal request date.
 - 4.3.9.3 only in multiples of Rs. 1,000.
- 4.3.10 We will not allow Partial withdrawals if fund value, as consequence of any partial withdrawal is reduced to less than 50% of the total premiums paid.
- 4.3.11 You cannot make partial withdrawals during the Settlement Period.
- 4.3.12 We will consider the date of receipt of your partial withdrawal request for the applicability of the above terms, as appropriate.

4.4 Surrender

You may Surrender your policy during the term of the policy. Such Surrenders will be subject to all of the following:

- 4.4.1 In case we receive your Surrender request on or before the expiry of the Lock-in Period,
 - 4.4.1.1 We will disinvest your units in all funds
 - 4.4.1.2 The resultant amount after deduction of applicable Discontinuance Charges will be kept in the Discontinued Policy Fund
 - 4.4.1.3 We will pay you the Surrender Value as on the first working day of 6th policy year.
 - 4.4.1.4 Surrender Value is the Accumulated value of your Discontinued Policy Fund.
 - 4.4.1.5 If life assured dies before the payment of discontinued policy value then the same is paid to the beneficiary immediately.
- 4.4.2 In case we receive your Surrender request after the expiry of the Lock-in Period,
 - 4.4.2.1 We will disinvest your units in all funds.
 - 4.4.2.2 We will pay you the Surrender Value immediately.
 - 4.4.2.3 Surrender Value is your Fund Value.
- 4.4.3 All the rights and benefits under the policy will automatically come to an end.

5 Guaranteed Additions

5.1 We will allot the guaranteed additions as a percentage of Annualised Premium or Single Premium as per the table below:

End of Policy Year	Guaranteed Additions (as a percentage of Annualised Premium or Single Premium)				
	For Regular Premium Policy	For LPPT of 5 years	For LPPT of 8 years	For LPPT of 10 years	For Single Premium Policy
10	5%	5%	5%	5%	5%
15	15%	5%	10%	10%	5%
20	25%	10%	10%	15%	5%
25	35%	10%	10%	20%	7%
30	45%	10%	15%	25%	8%

5.2 Applicability Conditions

- 5.2.1 We will allot guaranteed additions on completion of 10th Policy Year and every five years thereafter, provided all due Premiums have been paid and the policy is in-force.
- 5.2.2 For policies which are not in-force but revived subsequently, Guaranteed Additions are credited on the date of Revival, provided all due premiums have been paid.
- 5.2.3 We will allot Guaranteed Additions only during the Policy Term.
- 5.2.4 We will convert the allocated guaranteed addition to units of the funds in proportion to their sizes as per NAVs on the date of guaranteed addition

5.3 Guaranteed Addition amount is

Annualised or Single Premium, as applicable × Guaranteed Addition percentage

6 Discontinuance of premiums

- 6.1 If you have not paid any premium due within the Grace Period, we will send you the Discontinuance Notice within 15 days from the expiry of Grace Period. Non receipt of the notice however, will not be construed as a breach of any contractual obligation on our part.
- 6.2 On receipt of the notice, you are entitled to exercise one of the following options upon discontinuation of the policy:
- 6.2.1 Either opt to Revive the policy within 2 years; OR
- 6.2.2 Surrender the policy.
- You would have the following option in addition to the above options if the discontinuance is after the lock-in period:
- 6.2.3 Convert the policy to paid-up status
- 6.3 You should choose your option within a period of 30 days from the date of receipt of notice.
- 6.4 Your fund value will continue to be invested till the earlier of the following
- 6.4.1 We receive your option or
- 6.4.2 The expiry of 30 days from our sending of the notice.
- 6.5 During this period the policy will be continue to be in-force with risk cover and all charges i.e. Mortality Charges, FMC, Policy Administration Charges would continue to be deducted.
- 6.6 If you exercise the option to revive the policy within revival period then:
- 6.6.1 If premium is discontinued during first five policy years, then:
- 6.6.1.1 Your fund value as on that date will be disinvested and credited to Discontinued Policy Fund net of relevant discontinuance charge.
- 6.6.1.2 If you revive the policy within 2 years time then revival procedure as stated in Chapter 7 – “Revival” would be applicable.
- 6.6.1.3 If you do not revive within the revival period then the discontinuance fund value as on the end of revival period or the first business day of 6th policy year, whichever is later, would be paid and the contract would be terminated.
- 6.6.2 If premium is discontinued after first 5 policy years, then:

- 6.6.2.1 Your policy will be in-force during the revival period with risk cover as per terms and conditions of the policy. Mortality charges, FMC, Policy Administration Charges would continue to be deducted.
 - 6.6.2.2 If you revive the policy, then the revival procedure as stated in Chapter 7 – “Revival” would be applicable.
 - 6.6.2.3 If you do not revive within revival period, then the fund value as on the end of revival period or the date of maturity, whichever is earlier, would be paid and the contract would be terminated.
- 6.7 If you opt to completely withdraw from the policy during the notice period or do not exercise any of the options during notice period, then:
- 6.7.1 If premium is discontinued during first five policy years
 - 6.7.1.1 Your fund value as on the date of receipt of your option or the last day of the discontinuance notice period, if no option is exercised, as the case may be, will be disinvested and credited to Discontinued Policy Fund net of applicable discontinuance charge.
 - 6.7.1.2 The fund value of the discontinuance policy fund as on the first working day of 6th policy year will be paid.
 - 6.7.1.3 If life assured dies before the payment of discontinued policy value then the same is paid to the beneficiary immediately.
 - 6.7.2 If premium is discontinued after first 5 policy years:
 - 6.7.2.1 Fund value as on the date of receipt of your option or the last day of the discontinuance notice period, if no option is exercised, as the case may be, will be paid to you immediately.
- 6.8 Paid-up**
- 6.8.1 Paid-up option is available in case of discontinuance of policy after the lock-in-period.
 - 6.8.2 In case, you opt to convert your policy to paid-up, the life cover would continue with a lower sum assured called as Paid-up sum assured.
 - 6.8.3 The paid-up sum assured would be equal to the sum assured multiplied by the ratio of total number of premiums paid to the original number of premiums payable as per the terms and conditions of the policy.
 - 6.8.4 During the period in which the policy remains paid-up, Mortality, FMC, Policy Administration Charges would be deducted.
- 6.9 If the policy is discontinued after the first five policy years and is in a paid up state or is in the revival period, and the fund value at any time falls below one annual premium, the policy will be terminated and the fund value available then would be paid to the policyholder.

7 Revival

- 7.1 You should write to us on your decision to revive the policy during the Revival Period.
 - 7.2 You are required to pay all the due premiums.
 - 7.3 You have to submit Good Health Declaration and satisfy other underwriting requirements, if any.
 - 7.4 We will invest your premiums after deducting applicable Allocation Charges on the Date of Revival.
 - 7.5 You cannot revive after the expiry of Revival Period.
 - 7.6 We may accept or reject your revival request. We will inform you the same.
- 7.7 If premium is discontinued during first five policy years
- 7.7.1 If policyholder opts to revive the policy within 2 years time, then the Discontinued Policy Fund will be dis-invested and the discontinuance charge, previously deducted, would be added back to this dis-invested fund amount.
 - 7.7.2 We will automatically shift the resultant fund to your chosen funds in the same proportion as the fund options originally chosen or as chosen in the last switched proportion, whichever is the latest.
 - 7.7.3 We will deduct Policy Administration Charges, if any and Premium Allocation Charges for the period, starting from the date of discontinuance.
- 7.8 If premium is discontinued after first five policy years
- 7.8.1 We will invest due premiums paid by you, net of charges in the same proportion as the fund options originally chosen or as chosen in the last switched proportion, whichever is the latest.
 - 7.8.2 We will allocate the units based on the NAV as on the date of such revival.
 - 7.8.3 We will deduct Policy Administration Charges and Premium Allocation Charges for the period, starting from the date of discontinuance.
- 7.9 We shall deduct Mortality Charges from the date of revival of the policy.

7.10 You will bear the cost of medical examination, if any, up to an amount of Rs. 3,000.

8 Premiums

8.1 Premium

- 8.1.1 You are required to pay the Premiums in full always, on or before the Premium due dates.
- 8.1.2 You are required to pay unpaid Premium, if any, on or before expiry of Discontinuance Notice Period.
- 8.1.3 If we receive any Premium in advance, units will be allocated only on the Premium due date. We will not pay any interest on Premium received in advance.
- 8.1.4 You are required to pay the Premiums even if you do not receive Premium notice or any other communication from us.
- 8.1.5 You will be liable to pay all applicable taxes as levied by the Government and other Statutory Authorities.
- 8.1.6 If we receive any amount in excess of the required Premium, we will refund the excess.
- 8.1.7 If we receive any amount less than the Required Premium, we will not adjust the amount towards premium till you pay the balance of premium. We will not pay any interest on the partial premium paid by you.

9 Premium Re-direction

- 9.1 You can Re-direct your Premiums subject to all of the following:
 - 9.1.1 We will allow you Premium Re-direction from the beginning of the second Policy Year.
 - 9.1.2 We will not charge for Premium Re-direction.
 - 9.1.3 You can request for Re-direction among the then available funds.
 - 9.1.4 Your Re-direction request will be applicable only on your future Premiums. This will have no effect on your existing funds.
 - 9.1.5 We will Re-direct your Premiums if you have applied at least 14 days prior to the due date of premium on which Re-direction is to be applied.
 - 9.1.6 You can re-direct only in multiples of 1% of premiums.

10 Funds

10.1 The Fund

- 10.1.1 You bear the investment risk in investment portfolio.
- 10.1.2 We will invest the fund in accordance with the guidelines issued by the IRDA from time to time. We will select the investments, including derivatives and units of mutual funds, for each fund. The investments will be within the limits as mentioned in "Fund Options".
- 10.1.3 The investments in the units are subject to market and other risks. We do not assure that the objective of the fund will be achieved.
- 10.1.4 The NAV of the units will depend on the equity markets and general level of interest rates from time to time.
- 10.1.5 The past performance of the funds is not indicative of the future performance of any of the funds available under this policy.
- 10.1.6 We will apply a minimum guaranteed rate of 4.00% per annum or as prescribed in the regulations from time to time, to the Discontinued Policy Fund

10.2 Fund Options

There are seven fund options, which have different risk-return profiles. You may choose to invest contributions in any one or more of the seven funds, in multiples of 1%.

The names of the funds do not indicate the quality, future prospects or returns.

We will allocate your policy premiums paid at the proposal stage, in the proportion mentioned in your proposal form. We will continue to allocate in the same proportion until you ask us to re-direct. After you re-direct, the future premiums will follow the new proportion.

10.2.1 Equity Fund (SFIN : ULIF001100105EQUITY-FND111)

10.2.1.1 Objective

The objective of this fund is to provide high equity exposure targeting higher returns in the long term.

10.2.1.2 Asset Mix

Assets	Minimum	Maximum
Equity & Equity related instruments	80%	100%
Debt Instruments	Nil	20%
Money Market Instruments	Nil	20%

10.2.1.3 Risk Profile: High

10.2.2 Equity Optimiser Fund (SFIN : ULIF010210108EQTYOPTFND111)

10.2.2.1 Objective

The objective of this fund is to provide equity exposure targeting higher returns (through long term capital gains).

10.2.2.2 Asset mix

Assets	Minimum	Maximum
Equity & Equity related instruments	60%	100%
Debt Instruments	Nil	40%
Money Market Instruments	Nil	40%

10.2.2.3 Risk Profile: High

10.2.3 Growth Fund (SFIN : ULIF003241105GROWTH-FND111)

10.2.3.1 Objective

To provide long term capital appreciation through investments primarily in equity and equity related instruments with a small part invested in debt and money market for diversification and risk reduction.

10.2.3.2 Asset mix

Assets	Minimum	Maximum
Equity & Equity related instruments	40%	90%
Debt Instruments	10%	60%
Money Market Instruments	0%	40%

10.2.3.3 Risk Profile: Medium to High

10.2.4 Balanced Fund (SFIN : ULIF004051205BALANCFDND111)

10.2.4.1 Objective

To provide accumulation of income through investment in both equities and fixed income securities with an attempt to maintain a suitable balance between return and safety.

10.2.4.2 Asset mix

Assets	Minimum	Maximum
Equity & Equity related instruments	40%	60%
Debt Instruments	20%	60%
Money Market Instruments	0%	40%

10.2.4.3 Risk Profile: Medium

10.2.5 Bond Fund (SFIN : ULIF002100105BONDULPFND111)

10.2.5.1 Objective

To provide relatively safe and less volatile investment option mainly through debt instruments and accumulation of income through investment in fixed income securities.

10.2.5.2 Asset mix

Assets	Minimum	Maximum
Debt Instruments	60%	100%
Money Market instruments	Nil	40%

10.2.5.3 Risk Profile: Low to Medium

10.2.6 Money Market Fund (SFIN : ULIF005010206MONYMKTFFND111)

10.2.6.1 Objective

To deploy the funds in liquid and safe instruments so as to avoid market risk on a temporary basis.

10.2.6.2 Asset mix

Assets	Minimum	Maximum
Debt instruments	0%	20%
Money Market Instruments	80%	100%

10.2.6.3 Risk Profile: Low

10.2.7 Top 300 Fund (SFIN : ULIF016070110TOP300-FND111)

10.2.7.1 Objective

To provide long term capital appreciation by investing in stocks of top 300 companies in terms of market capitalization on the National Stock Exchange.

10.2.7.2 Asset mix

Assets	Minimum	Maximum
Equity	60%	100%
Money Market Instruments and Cash	0%	40%

10.2.7.3 Risk Profile : High

10.2.8 Discontinued Policy Fund (SFIN : ULIF024110411DISCOPOFND111)

10.2.8.1 This fund is built to invest the amounts after deduction of applicable Discontinuance Charges, from the disinvested units of the policies Discontinued or Surrendered during the Lock-in Period in the Company’s portfolio and to provide the Discontinuance Value or Surrender Value as applicable, to the Policyholders at end of the Lock-in Period or at the end of the revival period whichever is later.

10.2.8.2 The objective of the fund is to achieve relatively less volatile investment return mainly through debt instruments and accumulation of income through investment in fixed interest securities and liquid investments.

10.2.8.3 This is a segregated fund of the Company and created as required by the IRDA.

10.2.8.4 We do not offer you this fund as an investment option.

10.2.8.5 We provide a minimum investment return guarantee equal to 4% per annum or as prescribed in the prevailing regulation, on this fund

10.2.8.6 The Discontinued Policy Fund will have the following asset mix

Assets	Minimum	Maximum
Government Securities	60%	100%
Money Market Instruments	0%	40%

10.2.8.7 The income earned on this fund net of applicable FMC, will be apportioned to this fund and will be entirely available to you, as applicable.

10.3 Introduction of New Fund Options

We may establish new Fund Options with prior approval from IRDA and we will notify you of the same.

10.4 Fund Closure

10.4.1 We may close existing funds with prior approval from the IRDA. We will notify you in writing 3 months prior to the closure of the fund.

10.4.2 You can switch to other existing fund options without switching charges during the 3 months. If you do not switch in this period, we will switch your units to any other funds with similar asset allocation and risk profile.

10.5 We will send on half-yearly basis a statement of account giving various details pertaining to your policy, e.g. total premium paid by you, status of policy, total Fund Value etc. These statements are sent by Ordinary post and non-receipt of Fund Statements shall not be deemed to be a breach of terms and conditions of the policy.

11 Units

11.1 Creation of Account

We will invest your Premium (net of Allocation Charges) in your chosen funds.

11.2 Allocation of Units

We will allocate units based on the NAVs prevailing on the Date of Allocation.

We will calculate the NAVs up to 4 decimal places. We may change the number of decimal places in future.

11.3 Redemption of Units

We will redeem the units based on the NAVs on the Date of Redemption.

11.4 Calculation of NAV

11.4.1 Valuation of funds

- 11.4.1.1** We will value the assets underlying the units on all Business Days. In case of market uncertainties where it is difficult to value the assets the valuation shall be done on a less frequent basis.
- 11.4.1.2** Based on the valuation of the assets, we will compute the unit price.
- 11.4.1.3** We shall compute the NAV as per the below given formula
 [Market value of investment held by the fund
 + the value of any current assets
 - the value of any current liabilities & provisions, if any]
 divided by
 [Number of units existing on valuation date, (before creation/redemption of units)]

11.4.2 Extraordinary circumstances

Under extraordinary circumstances, such as extreme volatility in the market price of the assets in the fund, extended suspension of trading on the stock exchanges, natural calamities, riots and similar events, we reserve the right, not to value one or more Fund Options or to change the formula for calculating NAV. We may make necessary changes subject to approval by the IRDA.

11.5 Date of NAV for Allocation, Redemption and Cancellation of Units

We give below the allocation and redemption of units for various transactions and the applicable NAV dates.

Type of transaction	Applicable event date
First Premium	Date of realization or date of acceptance of risk, whichever is later
Renewal Premium through demand draft or local cheque payable at par	Date of receipt of instrument or due date of premium, whichever is later
Renewal Premium through outstation cheque or demand draft	Date of realization or due date of premium, whichever is later
Partial withdrawal, Switch or Free-look cancellation	Date of receipt of request
Death Benefit claim	Date of receipt of death claim intimation
Revival with premium through demand draft or local cheque payable at par	Date of receipt of instrument
Revival with premium through outstation demand draft or cheque	Date of realization
Termination	Date of termination
Maturity Benefit	Date of Maturity
Surrender	Date of receipt of Surrender request
Discontinuance	Date of Discontinuance
Settlement Option	Date of payment under Settlement Option
Revival	Date of realization of instrument or date of acceptance of revival, whichever is later

- 11.5.1** In case of transactions through electronic transfer or other approved modes, we will consider closing NAV of transaction realisation date.
- 11.5.2** If the above applicable event occurs by the cut-off time, we will apply the closing NAV of the same day.
- 11.5.3** If the above applicable event occurs after the cut-off time, we will apply the closing NAV of the next day.
- 11.5.4** The current cut-off time is 3.00 p.m. This cut-off time may change as per IRDA’s prevailing guidelines.
- 11.5.5** If we change this cut-off time, we will notify you.

12 Switching

You can switch your funds during the Policy Term, subject to all of the following:

- 12.1** You can Switch among any of the then available Fund Options.
- 12.2** We will not charge for the first two Switches in a Policy Year.
- 12.3** We will charge you Rs. 100 per switch from the third Switch onwards in the same Policy Year.
- 12.4** You cannot carry forward free unused Switches to subsequent Policy Years
- 12.5** We will deduct the Switching Charges from the amount to be switched.
- 12.6** You can ask for a Switch in terms of amount or in percentage.
- 12.7** You can Switch a minimum amount of Rs. 5,000.
- 12.8** You can Switch only in multiples of 1% of each fund.

12.9 You can Switch only once in a day.

12.10 You can not switch during the settlement period.

13 Charges

13.1 Policy Administration Charges

13.1.1 We will charge policy administration charges as per the rates given in the table below.

Policy Year	Regular Premium and LPPT Policy	Single Premium Policy
1-5	Nil	Rs 50/- per month
6 onwards	Rs 60/- per month	Rs 50/- per month

13.1.2 We will recover these charges on the first Business Day of every Policy Month by cancelling units from funds in proportion to their sizes.

The Policy administration charge would be subject to a cap of Rs.200 per month. However, revision of charges would be subject to IRDA's approval

13.2 Fund Management Charges

13.2.1 We will recover Fund Management Charge (FMC) on a daily basis, as a percentage of the Fund Value which will be reflected in the NAV of the funds.

13.2.2 The annual FMC for the funds will be as follows:

Fund Options	FMC (p.a.)
Equity Fund	1.35%
Equity Optimiser Fund	1.35%
Growth Fund	1.35%
Balanced Fund	1.25%
Bond Fund	1.00%
Money Market Fund	0.25%
Top 300 Fund	1.35%
Discontinued Policy Fund	0.50%

13.2.3 We may revise these charges subject to approval from IRDA.

13.3 Discontinuance Charges

13.3.1 We will recover Discontinuance Charges from the Fund Value.

13.3.2 The Discontinuance Charges for Limited and Regular premium policies are as per the following table:

Year of Discontinuance	Discontinuance Charges
1	Lower of $6\% \times (\text{Annualised Premium or Fund Value})$ subject to maximum of Rs. 6,000
2	Lower of $4\% \times (\text{Annualised Premium or Fund Value})$ subject to maximum of Rs. 5,000
3	Lower of $3\% \times (\text{Annualised Premium or Fund Value})$ subject to maximum of Rs.4,000
4	Lower of $2\% \times (\text{Annualised Premium or Fund Value})$ subject to maximum of Rs.2,000
5 onwards	Nil

13.3.3 The Discontinuance Charges for Single premium policy are as per the following table:

Year of Discontinuance	Discontinuance Charges
1	Lower of 1 % of (Single Premium or Fund Value) subject to maximum of Rs 6,000
2	Lower of 0.5 % of (Single Premium or Fund Value) subject to maximum of Rs 5,000
3	Lower of 0.25 % of (Single Premium or Fund Value) subject to maximum of Rs 4,000
4	Lower of 0.1 % of (Single Premium or Fund Value) subject to maximum of Rs 2,000
5 onwards	Nil

13.3.4 The year of Discontinuance is the Policy Year in which the Date of Discontinuance falls.

13.4 Premium Allocation charges

13.4.1 We will recover premium Allocation Charges as a percentage of Premium as per the following table:

Policy Year	Regular Premium Plan	LPPT Plan			Single Premium Plan
		5 year PPT	8 year PPT	10 year PPT	
1	9.0%	9.0%	9.0%	9.0%	3.0%
2	6.5%	6.5%	6.5%	6.5%	NA
3	6.5%	6.5%	6.5%	6.5%	NA
4	6.0%	6.0%	6.0%	6.0%	NA
5	6.0%	6.0%	6.0%	6.0%	NA
6	3.5%	NA	3.5%	3.5%	NA
7	3.5%	NA	3.5%	3.5%	NA
8	3.0%	NA	3.0%	3.0%	NA
9	3.0%	NA	NA	3.0%	NA
10	3.0%	NA	NA	3.0%	NA
11 years onwards	Nil	NA	NA	NA	NA

13.4.2 We will allocate your Premiums to the funds after deducting these charges.

13.5 Switching Charges

13.5.1 We will charge you Rs.100 per Switch from third Switch onwards in the same Policy Year.

13.6 Partial Withdrawal Charges

13.6.1 We will charge Rs.100 for the second withdrawal in any Policy Year.

13.6.2 We will recover the charge from the withdrawal amount before payment.

13.7 Premium Re-direction charges

13.7.1 We will not charge for Premium Re-direction.

13.8 Mortality Charges

13.8.1 We will calculate Mortality Charges based on the Age of the Life Assured.

13.8.2 We will charge the same on the first Business Day of every policy month by cancelling units in proportion to their sizes.

13.8.3 Monthly Mortality Charges = Sum-at-risk × (Annual Mortality Charge per unit Sum-at-risk / 12)

13.8.4 The Annual Mortality Charge will be as per the following table:

Annual Mortality Charge per Rs. 1,000 Sum-at-risk

Age of the Life Assured	Standard Mortality Charges	Age of the Life Assured	Standard Mortality Charges	Age of the Life Assured	Standard Mortality Charges	Age of the Life Assured	Standard Mortality Charges
7	0.80	25	1.19	43	2.97	61	15.51
8	0.65	26	1.20	44	3.28	62	16.75
9	0.56	27	1.21	45	3.64	63	18.11
10	0.52	28	1.23	46	4.06	64	19.62
11	0.53	29	1.25	47	4.53	65	21.28
12	0.56	30	1.28	48	5.06	66	23.11
13	0.62	31	1.32	49	5.63	67	25.13
14	0.70	32	1.37	50	6.26	68	27.34
15	0.78	33	1.43	51	6.92	69	29.76
16	0.85	34	1.50	52	7.62	70	32.41
17	0.93	35	1.58	53	8.34		
18	0.99	36	1.68	54	9.09		
19	1.04	37	1.80	55	9.86		
20	1.08	38	1.93	56	10.66		
21	1.12	39	2.08	57	11.50		
22	1.14	40	2.26	58	12.39		
23	1.16	41	2.46	59	13.35		
24	1.17	42	2.69	60	14.38		

13.8.5 Sum-at-risk is the higher of the following two amounts for in-force policies:

13.8.5.1 Sum Assured less Applicable Partial Withdrawals (APW) less your Fund Value as on the date of calculation or

13.8.5.2 105% of the total premiums paid till date of calculation less your Fund Value as on the date of calculation.

13.8.6 Sum-at-risk is for paid-up policies: Paid-up sum assured less Applicable Partial Withdrawals (APW) less your Fund Value as on the date of calculation

13.8.7 Applicable Partial Withdrawal (APW) for sum-at-risk calculation

13.8.7.1 The partial withdrawals made in the last 2 years, including the month of calculation, if the Life Assured is less than 60 years of Age on the date of calculation.

13.8.7.2 All the partial withdrawals made from Age 58 years onwards, if the Life Assured is 60 years of age or above on the date of calculation.

13.8.8 We will consider Sum-at-risk as zero if it is less than zero.

13.9 New services and revision of charges

13.9.1 We may change any of the charges, except for premium allocation and mortality charges, subject to approval by the IRDA.

13.9.2 We may introduce new services and the corresponding charges, subject to approval by the IRDA.

13.9.3 We will notify the new services, charges and change in charges for existing services through our website.

13.10 Miscellaneous Charges

We will charge Rs. 100 per statement for additional or duplicate copy of fund statement by cancelling units from all your funds in proportion to their sizes.

14 Change in Sum Assured

14.1 You can change your Sum Assured, subject to all of the following:

14.1.1 You can change your Sum Assured only by changing SAMF.

14.1.2 You can request for change in Sum Assured only from the 6th Policy Year onwards.

- 14.1.3 You can request for change in Sum Assured to effect only from Policy Anniversary date.
- 14.1.4 We are required to apply in writing two months in advance of the Policy Anniversary from which you wish to change the Sum Assured.
- 14.1.5 You can change the Sum Assured only if your policy is in-force.
- 14.1.6 You can make such request maximum three times during the Policy Term.
- 14.1.7 We will allow change in Sum Assured as per the product limits.
- 14.1.8 We will deduct the mortality charges prospectively as per new sum- at- risk.
- 14.1.9 Your Regular Premium under the Policy will not change as a result of change in Sum Assured

14.2 Increase in Sum Assured through change in SAMF:

- 14.2.1 Life Assured should be less than 50 years of age on the date of increase in Sum Assured.
- 14.2.2 We may call for medical requirements as per our prevailing underwriting norms. We will allow the increase in Sum Assured subject to underwriting approval.
- 14.2.3 We will communicate our decision in writing.
- 14.2.4 You are required to bear the cost of medical examination and other tests, if any
- 14.2.5 You cannot increase your Sum Assured if you have already decreased it.

14.3 Decrease in Sum Assured through change in SAMF:

- 14.3.1 We allow the decrease in Sum Assured without any restriction on Age
- 14.3.2 We will communicate our decision in writing.

15 Claims

15.1 Death Claim

- 15.1.1 The Policyholder, Nominee or the legal heir, as the case may be, should intimate the death of the Life Assured in writing, stating at least the policy number, cause of death and date of death.
- 15.1.2 We will require the following documents:
 - Original policy document
 - Original death certificate from municipal / local authorities
 - Claimant's statement and claim forms in prescribed formats
 - Any other documents including post-mortem report, first information report where applicable
- 15.1.3 Claim under the policy should be filed with us within 90 days of date of death. However, without prejudice, in case of delay in intimation or submission of claim documents beyond the stipulated period in the policy document or in the Statutes, We, at our sole discretion, may condone such delay and examine the admissibility or otherwise of the claim, if such delay is proved to be for reasons beyond the control of the nominee/claimant.
- 15.1.4 If the policy is assigned, we will pay the claim to the Assignee.
- 15.1.5 If the policy is not assigned, and
 - 15.1.5.1 you are not the Life Assured, we will pay you or your legal heir
 - 15.1.5.2 you are the Life Assured, we will pay
 - 15.1.5.2.1 the Nominee, if the Nominee is not a Minor
 - 15.1.5.2.2 the Appointee, if the Nominee is a Minor
 - 15.1.5.2.3 your legal heir, if nomination is not valid

15.2 Maturity Claim

- 15.2.1 You are required to submit the original policy document and the discharge form at any of our offices.
- 15.2.2 If the policy is assigned, we will pay the claim to the Assignee.
- 15.2.3 If the policy is not assigned, we will pay the claim to you.

15.3 Surrender claim

- 15.3.1 We will require the original policy document and discharge form.
- 15.3.2 If the policy is assigned, we will pay the Surrender Value to the Assignee.
- 15.3.3 If the policy is not assigned, we will pay the Surrender Value to
 - 15.3.3.1 you
 - 15.3.3.2 your legal heir, in case of death of Policyholder subsequent to date of Surrender request but before date of payment.

16 Termination

16.1 Termination of cover under the Policy

All the cover under the Policy will end on the earliest of the following:

- 16.1.1 The date on which we receive your Surrender request for Policy or
- 16.1.2 Date of Discontinuance if it is during first five years of the policy or
- 16.1.3 The date on which your policy terminates.

16.2 Termination of your policy

Your policy will terminate on the earliest of the following:

- 16.2.1 The date of payment on death of the Life Assured.
- 16.2.2 The date of payment on Maturity.
- 16.2.3 The date of payment of Surrender Value or Accumulated Value of your Discontinued Policy Fund.
- 16.2.4 If the policy is discontinued after the first five policy years and is in a paid up state or is in the revival period, and the fund value at any time falls below one annual premium.

17 General Terms

17.1 Free-look Period

If you have purchased the policy through distance marketing channel, you have 30 days from the date of the receipt of this policy document to review its terms and conditions. If you are not satisfied, you can return the policy stating the reasons for objection.

If you have purchased the policy through a channel other than distance marketing, you have 15 days from the date of the receipt of this policy document to review its terms and conditions. If you are not satisfied, you can return the policy stating the reasons for objection.

- 17.1.1 We shall refund you the amount arrived as per the following formula:

Fund Value Plus the following which are already deducted

(Premium Allocation Charges,
Plus Policy Administration Charges, if any,
Plus Mortality Charges,
Plus Corresponding Service Tax and Cess)

Minus the following

(Mortality Charges along with the Corresponding Service Tax and Cess, proportionate to the period you were covered,
Plus Cost of Stamp Duty
Plus Medical Expenses, if any)

- 17.1.2 You cannot revive or restore your policy once you have returned your policy.

17.2 Suicide exclusion

17.2.1 If the Life Assured, sane or insane, commits suicide, within one year, we will not pay the death benefit.

17.2.2 We will calculate one year from the Date of Commencement of Risk or Date of Revival of the policy, whichever is later.

17.2.3 We will pay your Fund Value as on the date of intimation of death and the contract would cease.

17.2.4 Any charges recovered subsequent to the date of death shall be paid back to the nominee along with the fund value.

17.3 Policy loan

Your policy will not be eligible for any loans.

17.4 Nomination

17.4.1 You have to make a nomination as per provisions of Section 39 of the Insurance Act, 1938.

17.4.2 You have to send your nomination or change of nomination in writing to us.

17.4.3 You can change the existing Nominees during the Term of the policy.

17.4.4 Nomination is for the entire policy and not for a part of the policy.

17.4.5 You have to make a fresh nomination when you get your policy re-assigned to yourself.

17.4.6 We do not express any opinion on the validity or accept any responsibility in respect of any nomination you make.

17.5 Assignment

17.5.1 You can write to us for effecting an assignment of your policy.

17.5.2 On assignment, the Assignee will be the sole owner of the policy.

17.5.3 You have to make an assignment as per provisions of Section 38 of the Insurance Act, 1938.

17.5.4 Assignment is for the entire policy and not for a part of the policy.

- 17.5.5** You have to submit your policy document along with a valid and duly attested deed of assignment.
- 17.5.6** We will effect the assignment by Endorsing your policy.
- 17.5.7** Assignment will only be effective against our Company, from the date of registering the assignment in our books.
- 17.5.8** Assignment will automatically cancel any existing nomination.
- 17.5.9** Assignment will not be permitted where the policy is under the Married Women's Property Act, 1874.
- 17.5.10** We do not express any opinion on the validity or accept any responsibility in respect of any assignment you make.

17.6 Non-disclosure

- 17.6.1** We have issued your policy based on your statements in your proposal form, personal statement, medical reports and any other documents.
- 17.6.2** If we find that any of this information is inaccurate or false or you have withheld any material information, we shall declare your policy null and void but subject to Section 45 of the Insurance Act, 1938.
- 17.6.3** We will not pay any benefits and the policy shall be cancelled immediately by paying the surrender value, if any.
- 17.6.4** If we repudiate death claim, we may pay your Fund Value to the Nominee / legal heir.

17.7 Grace period

- 17.7.1** You can pay your Premiums within a Grace Period of 30 days from the due dates.
- 17.7.2** The cover under the Policy will be available in full during the Grace Period.

17.8 Misstatement of age

If we find that the correct age of the Life Assured is different from that mentioned in the proposal form, we will check the eligibility for the life cover, as on the Date of Commencement.

17.8.1 If eligible,

- 17.8.1.1** If the correct age is found to be higher, we will recover the difference in Mortality Charges along with interest by cancelling units from all your funds in proportion to their sizes. We may require medical reports depending on your correct age and assess the risk afresh. We may charge an extra premium or even decline your proposal and refund your fund value in case we cannot offer you the risk cover for the revised age.
- 17.8.1.2** If the correct age is found to be lower and
- 17.8.1.2.1** SAMF is required to be increased to the minimum level as required under this policy, then
- 17.8.1.2.1.1** Mortality charge may increase as a result of higher SAMF or decrease as a result of lower age. The difference in mortality charge would then be recovered or allocated as additional units as appropriate.
- 17.8.1.2.2** SAMF is not required to be increased to the minimum level as required under this policy
- 17.8.1.2.2.1** We will allocate additional units for the difference in Mortality Charges to all your funds in proportion to their sizes.
- 17.8.1.3** We will terminate your policy, if your Fund Value is not sufficient to cover the difference in charges and applicable interest.

17.8.2 If not eligible,

- 17.8.2.1** We will terminate your policy.
- 17.8.2.2** We will pay you the Fund Value as on the date of decision after deducting applicable Discontinuance Charges and difference in the Mortality Charges along with interest.

17.9 Participation in profits

Your policy does not participate in our profits.

17.10 Taxation

17.10.1 You are liable to pay the service tax and cess etc. as applicable, on the following:

- Allocation Charges
- Mortality charges
- Policy Administration Charges
- FMC
- Switching Charges, if any
- Discontinuance/ Surrender Charges, if any
- Miscellaneous Charges, if any

17.10.2 We shall collect the taxes along with the charges

17.10.3 Taxes may change subject to future changes in taxation laws.

17.11 Automatic transfer of rights for minor Life Assured

17.11.1 If the Life Assured is a Minor at inception, then, you are the owner of the policy.

17.11.2 The Life Assured will automatically become the Policyholder and the sole owner of the policy on the Policy Anniversary following the date of attainment of 18 years of age.

17.12 Date formats

Unless otherwise stated, all dates described and used in the Policy Schedule are in dd/mm/yyyy formats.

17.13 Electronic transactions

We shall accept Premiums and pay benefits through any approved modes including electronic transfers.

17.14 Communications

17.14.1 We will communicate to you in writing and deliver the correspondence by hand, post, facsimile, e-mail or any other approved mode.

17.14.2 We will send correspondence to the mailing address you have provided in the proposal form or to the changed address.

17.14.3 You should also communicate in writing and deliver the correspondence by hand, post, facsimile, e-mail or any other approved mode.

17.14.4 All your correspondence should be addressed to:

SBI Life Insurance Company Limited,
Central Processing Centre,
Kapas Bhawan, Sector – 10,
CBD Belapur,
Navi Mumbai – 400 614.
Telephone No.+ 91 - 22 - 6645 6241
FAX No. : + 91 - 22 - 6645 6655
E-mail: info@sbilife.co.in

17.14.5 It is important that you keep us informed of your changed address and any other communication details.

18 Complaints

18.1 Grievance redressal procedure

18.1.1 If you have any query, complaint or grievance, you may approach any of our offices.

18.1.2 You can also call us on our toll-free number.

18.1.3 If you are not satisfied with our decision or have not received any response within 10 business days, you may write to us at:

Head – Client Relationship,
SBI Life Insurance Company Limited
Central Processing Centre,
Kapas Bhawan, Sector – 10,
CBD Belapur,
Navi Mumbai – 400 614.
Telephone No.: +91 - 22 – 6645 6241
Fax No.: +91 - 22 – 6645 6655
E-mail Id: info@sbilife.co.in

18.1.4 In case you are not satisfied with our decision and the issue pertains to provision 12 (1) of the Redressal of Public Grievances Rules, 1998, you may approach the Insurance Ombudsman. You can make the complaint to the Ombudsman as per provision 13 of the said rules. The relevant provisions have been mentioned in the section “Relevant Statutes”.

18.1.5 The address of the Insurance Ombudsman and the Redressal of Public Grievances Rules, 1998, are, available on the website of IRDA, <http://www.IRDAIndia.org> and in our website <http://www.SBILife.co.in>. The address of the ombudsman at Mumbai is:

Office of the Insurance Ombudsman (Maharashtra and Goa)
3rd Floor, Jeevan Seva Annexe,
S.V. Road, Santa Cruz (W),
Mumbai – 400 054.
Telephone No.: +91 – 22 – 2610 6928
Fax No. : +91 – 22 – 2610 6052
E-mail: ombudsmanmumbai@gmail.com

18.1.6 We have also enclosed a list of addresses of insurance ombudsmen.

19 Relevant Statutes

19.1 Governing laws and jurisdiction

This is subject to prevailing Indian Laws. Any dispute that may arise in connection with this shall be subject to the jurisdiction of the competent Courts of Mumbai.

19.2 Section 41 of the Insurance Act 1938

- (1) No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectuses or tables of the insurer: Provided that acceptance by an insurance agent of commission in connection with a policy of life insurance taken out by himself on his own life shall not be deemed to be acceptance of a rebate of premium within the meaning of this sub-section if at the time of such acceptance the insurance agent satisfies the prescribed conditions establishing that he is a *bona fide* insurance agent employed by the insurer.
- (2) Any person making default in complying with the provisions of this section shall be punishable with fine which may extend to five hundred rupees.

19.3 Section 45 of the Insurance Act 1938

No policy of life insurance effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no policy of life insurance effected after the coming into force of this Act shall, after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such a statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policy-holder and that the policy holder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose; Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life insured was incorrectly stated in the proposal.

19.4 Provision 12 (1) of Redressal of Public Grievances Rules, 1998

The Ombudsman may receive and consider

- (a) Complaints under Rule 13
- (b) Any partial or total repudiation of claims by an insurer
- (c) Any dispute in regard to premium paid or payable in terms of the policy
- (d) Any dispute on the legal construction of the policy, insofar as such disputes relate to claims
- (e) Delay in settlement of claims
- (f) Non-issue of any insurance document to customers after receipt of premium

19.5 Provision 13 of Redressal of Public Grievances Rules, 1998

- (1) any person who has a grievance against an insurer, may himself or through his legal heirs make a complaint in writing to the Ombudsman within whose jurisdiction the branch or office of the insurer complained against is located.
- (2) the complaint shall be in writing duly signed by the complainant or through his legal heirs and shall state clearly the name and address of the complainant, the name of the branch or office of the insurer against which the complaint is made, the fact giving rise to complaint supported by documents, if any, relied on by the complainant, the nature and extent of the loss caused to the complainant and the relief sought from the Ombudsman.
- (3) no complaint to the Ombudsman shall lie unless –
 - (a) the complainants had before making a complaint to the Ombudsman made a written representation to the insurer named in the complaint and either insurer had rejected the complaint or the complainant had not received any reply within a period of one month after the insurer concerned received his representation or the complainant is not satisfied with the reply given to him by the insurer.
 - (b) the complaint is made not later than one year after the insurer had rejected the representation or sent his final reply on the representation of the complainant, and
 - (c) the complaint is not on the same subject matter, for which any proceedings before any Court, or Consumer Forum or Arbitrator is pending or were so earlier.

We request you to read this Policy Booklet along with the Policy Schedule. If you find any errors, please return the policy for effecting corrections.

***** End of Policy Booklet *****

A

Age · 15, 16
 Allocation charge · 27
 APW · 15

B

Business day · 20, 32

C

Chosen Funds · 15, 17, 21, 24

D

Date of commencement · 16, 33
 Date of Discontinuance · 17, 21, 30
 Date of maturity · 21
 Date of Revival · 21, 30
 Death benefit · 30
 Discontinuance · 15, 16, 17, 20, 21, 25, 31
 Discontinuance Charge · 20, 21

F

FMC · 16, 20, 21, 24
 Fund Management Charges · 16, 18, 19, 20, 21, 24, 26, 31
 Fund Option · 21
 Fund Value · 15, 19, 20, 21, 27, 30, 31

G

Grace period · 31

I

In-force · 18, 20, 21, 29
 Instrument · 25
 IRDA · 26

L

Life Assured · 15, 18, 19
 Lock-in Period · 20

M

Maturity benefit · 17, 18
 Mortality Charges · 16, 20, 21, 30

N

NAV · 21, 25
 Net Asset Value · 16, 17, 18, 21, 22, 24, 25, 26
 Nominee · 29

O

Our · 19, 29

P

Partial withdrawal · 15, 19, 20, 25, 28
 Policy · 13, 15, 16, 17, 18, 19, 20, 21, 22, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33
 Policy administration charges · 16
 Policy Document · 29, 30
 Policy month · 16, 27
 Policy term · 19, 30
 Policy year · 19, 20, 21, 30
 Policyholder · 15, 21
 Premium · 15, 16, 17, 18, 20, 21, 26, 27, 29, 30, 31
 Premium allocation charge · 27

R

Redirection · 17, 22, 27
 Regular premium · 26
 Revival · 15, 17, 20, 21, 24, 25, 30

S

SAR · 16, 18, 27, 28
 Settlement instalment · 17, 19
 Settlement period · 26
 Single premium · 15, 16, 27
 Sum assured · 16, 21
 Sum Assured Multiplier Factor · 17, 18, 28, 29, 31
 Sum-at-risk · 16
 Surrender · 15, 20, 31
 Surrender Charges · 31
 Surrender Value · 31

Switching · 19, 31
Switching Charges · 17, 24, 25, 27, 31

T

Term · 15, 16, 17, 19, 20, 25, 29

U

Underwriting · 21
Units · 21, 25

V

Valuation date · 25

W

We · 15, 19, 21, 22, 24, 26, 29

Y

You · 15, 16, 19, 20, 21, 22, 30, 31

End of Index
